

PUNJAB VIDHAN SABHA

Bill No. 12-PLA-2017

**THE PUNJAB AGRICULTURAL PRODUCE MARKETS
(AMENDMENT) BILL, 2017**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

further to amend the Punjab Agricultural Produce Markets Act, 1961.

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Agricultural Produce Markets (Amendment) Act, 2017.

Short title and commencement.

(2) It shall come into force at once.

2. In the Punjab Agricultural Produce Markets Act, 1961, for sections 12-A and 12-B, the following section shall be substituted, namely :—

Substitution of section 12-A and 12-B of Punjab Act 23 of 1961.

“12-A. On and from the commencement of the Punjab Agricultural Produce Markets (Amendment) Act, 2017,—
Supersession of nominated committees.

- (a) all the committees, constituted by way of nomination under section 12 as it existed immediately before such commencement, shall stand superseded ;
- (b) all the members including the Chairman of and the Vice-Chairman of every committee, shall cease to hold office ;
- (c) during the period of supersession of the Committees, all powers and duties conferred and imposed upon the Committee, its Chairman, Vice-Chairman and other members by or under this Act, shall be exercised and performed by such officer, as the Government may appoint in that behalf ; and
- (d) all the properties vested in the Committees shall, until these are re-constituted, vest in the Government :

Provided that the Committees shall be re-constituted in accordance with the provisions of Section 12 with in a period of one year from the date of supersession.”